

ITEM NO.1

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 4/2015 in Writ Petition(s) (Civil) No(s). 390/2012

MD.ANSAR & ORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(For further directions and office report)

Date : 06/11/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. D.K. Garg,Adv.  
Dr. Ashutosh Garg,Adv.

For Respondent(s) Ms. Kiran Suri,Sr.Adv.  
Mr. N.K. Karhail,Adv.  
Ms. Saroj Bala,Adv.  
For Mr. Shreekant N. Terdal,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The learned counsel appearing for the applicants seeks permission to withdraw this IA so as to avail other alternative remedy.

Permission is granted.

I.A. is accordingly disposed of as withdrawn.

(Anita Malhotra)  
Court Master

(Mala Kumari Sharma)  
Court Master